## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1467
ANSWERED ON:21.07.2014
. MISUSE OF DOWRY LAW SECTION A AND SC ST ACT
Mishra Shri Bhairon Prasad;Patil Shri A.T. (Nana);Singh Shri Sunil Kumar

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a large number of cases of misuse of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the Dowry Prohibition Act, 1961 have been reported during the last few years;
- (b) if so, the details thereof for the last three years;
- (c) whether the Government proposes to review and amend these laws in order to check their misuse; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

## **Answer**

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a)to(d) There have been reported instances of misuse and abuse of law relating to Dowry Law and SC/ST (Prevention of Atrocities) Act, 1989. However, no data in this regard is maintained centrally. There are enough checks and balances within the administrative, police and Judicial processes to check such misuse and abuse. However, Judicial Division of Ministry of Home Affairs has issued three advisories dated 10.07.2014, 16.01.2012 and 20.10.2009 to States/UTs urging them to judiciously implement the Section 498 A of Indian Penal Code relating to Dowry. The advisories are available in Ministry of Home Affairs website.